

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.654
ANSWERED ON 28.11.2024**

ELECTRIFICATION AND SUPPLY OF POWER FOR AGRICULTURE USE

†654. SMT. DHANORKAR PRATIBHA SURESH:

**Will the Minister of POWER
be pleased to state:**

- (a) whether it is a fact that the farmers are not getting electricity connections for agriculture use due to shortage of electricity in comparison to their demands in the country;**
- (b) if so, the reasons therefor;**
- (c) whether the Government has issued any guidelines to State Electricity Boards to supply the electricity on priority basis to the farmers for their agricultural use;**
- (d) if so, the details thereof; and**
- (e) if not, the reasons therefor?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (e) : There is adequate availability of power in the country. Government of India has addressed the critical issue of power deficiency by adding 2,22,500 MW of generation capacity since April, 2014 transforming our country from power deficit to power sufficient.

The details of power supply position in the country for the last five years and the current year till October, 2024 are given at Annexure. Energy Supplied has been by and large commensurate to the Energy Requirement. Marginal gap between Energy Requirement and Energy Supplied is generally on account of constraints in the State transmission/distribution network.

.....2.

Electricity, being a concurrent subject, supply and distribution of electricity to the consumers including agricultural consumers in a State/ UT is within the purview of respective State Government/Power Utility. Making arrangement of appropriate quantum of power from various sources to meet the demand of various types of electricity consumers in any State/ UT is in the jurisdiction of concerned State Government and the State Electricity Regulatory Commission. The Central Government supplements the efforts of the State Governments by establishing power plants in Central Sector through Central Public Sector Undertaking (CPSUs) and allocating power from them to the various States/ UTs.

Further, Rule 4, sub rule 11 of Electricity Rights of Consumers Rules, 2020 (as amended from time to time) notified by Govt. of India, stipulates the time period for the distribution licensee to provide new connection or modify an existing connection. As such all distribution utilities are mandated to give electricity connection to farmers/ agricultural consumers as per the stipulated timelines notified by the respective SERCs/JERCs.

ANNEXURE

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 654 ANSWERED IN THE LOK SABHA ON 28.11.2024

The details of actual power supply position in the country for the last five years and the current year till October, 2024

Year	Energy [in Million Units (MU)]			
	Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)
2019-20	12,91,010	12,84,444	6,566	0.5
2020-21	12,75,534	12,70,663	4,871	0.4
2021-22	13,79,812	13,74,024	5,787	0.4
2022-23	15,13,497	15,05,914	7,583	0.5
2023-24	16,26,132	16,22,020	4,112	0.3
2024-25 (upto October, 2024)	10,28,850	10,27,589	1,261	0.1
